CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

O. A. No. 142/Jodhpur/2012

Date of decision:09.08.2012

CORAM:

HON'BLE MR. G. SHANTHAPPA, JUDICIAL MEMBER HON'BLE MR. B.K.SINHA, ADMINISTRATIVE MEMBER.

Rajesh Kumar Sharma S/o Shri Shree Lal Sharma aged about 40 years, resident of 16, New Postal Colony, Hiranmagri, Sector 5, Udaipur, at present employed on the post of Office Assistant in the Office of the Senior Superintendent of Post Offices, Udaipur Division,.

....Applicant

[Mr. J.K.Mishra, Advocate]

Versus

- 1.Union of India through Secretary to the Government of India, Department of Posts, Ministry of Communication & IT, Dak Bhawan, Sansad Marg, New Delhi.
- 2. Senior Superintendent of Post Offices, Udaipur Division, Udaipur.
- 3. The Postmaster, Udaipur Head Post Office.

....Respondents

[Mr.Ankur Mathur for Mr. Vinit Mathur, Advocate]

ORDER [PER HON'BLE MR. G. SHANTHAPPA, JUDICIAL MEMBER]

We have heard the learned counsel for the parties.

- 2. This O.A. is filed under Section 19 of the Administrative Tribunals Act, 1985 for the following reliefs:
 - "(i) That impugned chargesheet dated 13.12.2011 (Annexure A-1) penalty order dated 30.3.2012 (Annexure A/2), imposing the penalty of recovery of Rs. 87,362/-, passed by 2nd respondent may be declared illegal and the same may be quashed. The respondents may be directed to allow all consequential benefits as if the impugned orders were never in existence.
 - (ii) That any other direction, or orders may be passed in favour of the applicant which may be deemed just and proper under the facts and circumstances of this case in the interest of justice.

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(iii) That the costs of this application may be awarded."

- 3. The learned counsel for the either side admits that the present case is covered by the judgment of this Tribunal delivered in OA No. 58/2012 *Chandra Pal Doshi Vs. Union of India and Ors.* decided on 8.8.2012. Accordingly, the benefit of the said judgment is applicable to his case also. A copy of the said judgment be supplied to the learned counsel for the parties.
- 4. The O.A. is accordingly disposed of as per the observation made in Para No. 11 of the order passed in OA No. 58/2012. No costs.

Administrative Member

(G.Shanthappa)
Judicial Member

jrm